

**COURT-I  
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPAL NO. 95 OF 2019 &  
IA NOS. 1283, 1286, 1336 & 1333 OF 2019**

**Dated: 26<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Rain Coke Ltd**

**...Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission & Anr.**

**...Respondent (s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. S. Venkatesh  
Mr. Vikas Maini  
Mr. Krishnesh Bapat

Counsel for the Respondent(s) : Mr. K.V. Mohan  
Mr. K. V. Balakrishnan  
Mr. Rahul Kumar Sharma for R-1  
  
Mr. Nishant Sharma  
Mr. R.K. Sharma for R-2

**ORDER**

**[IA No. 1286 of 2019 – For Early Hearing]**

IA No. 1286 of 2019 is dismissed as having become infructuous.

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Discoms counsel submits that he would verify with regard to the payment of energy charges and make his submissions.

List the matter on **02.09.2019**,

Interim Order, if any, shall continue till the next date of hearing.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

vt/pk